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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.986/99

DATE OF ORDER : 7.7.1999.

Between :-

C.Poornima Jyotsna

... Applicant

And

1. The Chairman, Railway Board,  
Rail Bhavan, New Delhi.
2. The General Manager,  
SC Rlys, Sec'bad.
3. The Chief Personnel Officer,  
SC Rlys, Rail Nilayam,  
Sec'bad.

... Respondents

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Counsel for the Applicant : Ms.T.Bala Jayasri

Counsel for the Respondents : Shri N.R.Devaraj, SC for Rlys

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

*J*

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... 2.

*A*

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard Ms.T.BalajiyaSri, for the applicant and Sri N.R.Devaraj, standing counsel for the Respondents.

2. The applicant in this O.A. was a Jr.Clerk-cum-Typist recruited through Railway Recruitment Board, Bangalore and joined at Guntakal. She was issued with a show cause notice for termination of her services by the impugned notice No. P(EST)563/CLERKS dated 13.5.1999 (Annexure-7 page-12 to the OA). Applicant states that she has filed reply to the show cause notice and she has not been informed of the final result.

3. This O.A. has been filed to declare that the issue of the impugned order No.P(EST)563/CLERKS dated 13.5.1999 is illegal and unconstitutional and not to terminate the services of the applicant as Jr.Clerk-cum-Typist working <sup>now</sup> in the Chief Personnel Officer's office, SC Rlys, Sec'bad.

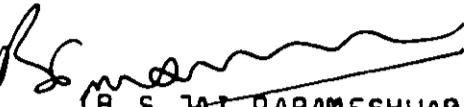
4. This OA is similar to the OAs 661/99 and 775/99. Original Application No.775/99 was disposed of on 25-5-1999 following the order in OA 661/99. As the applicant had already submitted her reply to the show cause notice, the respondents should take immediate action to dispose of the said representation. If it is decided to terminate the services of the applicant, the said order shall come into force only after 20 days of the receipt of the same by the applicant.

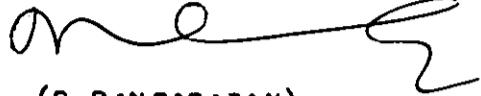
R

N

- 3 -

5. Accordingly original application is disposed of at the admission stage itself. No order as to costs.

  
(B.S.JAI PARAMESHWAR)  
Member (J)  
7.7.99

  
(R.RANGARAJAN)  
Member (A)

Dated: 7th July, 1999.  
Dictated in Open Court.

  
R.RANGARAJAN

av1/

1st AND 2nd COURT.

COPY TO:-

- 1. HDH NJ
- 2. HHRP M (A)
- 3. HBSOP M (J)
- 4. D.R. (A)
- 5. SPARE

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH, HYDERABAD.

27/7  
THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD  
MEMBER ( ADMIN )

THE HON'BLE MR. R. RANGARAJAN  
MEMBER ( ADMIN )

THE HON'BLE MR. S. JAI PARAMESHWAR,  
MEMBER ( JUDL )

ORDER: Date. 7/7/99

ORDER / JUDGMENT

DA. / RA. / CP. NO

IN  
DA. NO. 986 / 99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED.

C.P. CLOSED

R.A. CLOSED.

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.

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केन्द्रीय व्यापारिक अधिकारण  
Central Administrative Tribunal  
शेषण / DESPATCH

22 JUL 1999

हैदराबाद आयोगी  
HYDERABAD BENCH